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**IN THE COURT OF NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O. A. NO. 78/2025/EZ

PRAFULLA KUMAR PRADHAN & ORSApplicant(s)

-Versus-

STATE OF ORISSA & OrsRespondent(s)

COUNTER AFFIDAVIT FILED BY, OPP.PARTY NO. 1,2 and 4

I, Kshama Sarangi, aged about 43 years, daughter of Sri Bhagabat Sarangi at present working as Divisional Forest officer, Nayagarh, do hereby solemnly affirm and state as follows: -

1. That, I am the Opposite Party No. 4 in this case. I am filing this counter affidavit for Opp. Party No. 1,2 and 4 as well as duly authorized by the Respondents as I am well conversant with the facts and circumstances of the Case and swear this affidavit.

2. That in reply to the averments made in paragraph No-1 to 5, it is respectfully submitted here that the land schedule mentioned vide Plot No. 176/230 area Ac 0.33 kism- Sarada-III under khata No. 2/38 of mouza- Chorakhola stands recorded in the name of Sachin Raut, Kajal Raut son & daughter of Ajati Raut by caste Khandayat of village- Plot No. 25/8206, Osakar City, Laxmisagar, Bhubaneswar, Post-Laxmisagar, Dist- Khordha. It reveals from ROR and verification report of RI that the kism of land is Sarada-III which is meant for cultivation, it is not treated as Jungle. Further, it is to mention here that the Magarabandha Dhadi Forest of Chorakhola and Barapallimouza forest area are being managed by the Nayagarh Forest Division, Nayagarh. As

3/17/2025
Surendra Prasad Dha
Advocate
NOTARY, CUTTACK

Kshama Sarangi

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regards execution of sale deeds by different persons in the name of any private individuals including Respondent No. 7 & 8 of the petition comes under the arena of rights to property provisions under constitution of India. It is reported by the RI Saradhapur/ Gotisahi that there is no loss of revenue forest land in village- Chorakhola due to construction of approaching road.

The copy of the RIs report is enclosed herewith as
Annexure-A/A.

4. That, in reply to the averments made in Para 6 & 7, it is respectfully submitted that due to unauthorized construction of Vaishno Devi Temple over Plot No. 177/196 (part) Ac 2.00 & Plot No. 177/196 (part) AC 0.50 decimal, Kisam -Parbata -II respectively under Khata No. 4 (Abada Ajogya Anabadi) of mouza- Chorakhola an Encroachment Case bearing No. 4-205/2024 & No. 4-206/2024 were booked against Sri Mata Vaishnav Devi Charitable Trust Marfat President Kajol Raut D/o- Ajati Raut, At- BBSR and eviction notice was issued by the Additional Tahasildar, Odagaon. Being aggrieved against the eviction order, the encroacher has preferred an Encroachment Appeal bearing No. 05/2025 before the Appellate Authority cum- Sub Collector, Nayagarh which is now sub-judice. As regards construction of road, it is pertinent to mention here that the Forest Ranger Officer, Odagaon Range, Dist- Nayagarh has furnished the joint enquiry report along with Revenue Inspector, Saradhapur & Gotisahi and forest officials vide letter No. 1196 dated 17.12.2024 which speaks that the road from Nathiapalli to Chorkhola, total length of 1400 meters existing kachha road was used since more than two

Suresh Kumar

Surenara Prasad Dna. 4/21/24
Advocate
NOTARY, CUTTACK




decades by the villagers for their regular communication which is around 1160 meters and 240 meters road passes through the Jungle Kissam land. No extra work has been done inside the forest area as communicated by the Forest Range Officer, Odagaon Range for which no forest case/ wild life offence booked by the Forest official as reported by Divisional Forest Officer, Nayagarh Division vide Letter No. 449 dated 15.01.2025 addressed to Regional Chief Conservator of Forest, Bhubaneswar Circle. Hence there is no violation of section 2 of the Forest Conservation Act 1980. This is appropriate to mention here that on query it is also ascertained that the Palli Sabha meeting involving in Gram Panchyat i.e Saradhapur G.P, Magarbandha GP and Sarankul GP, it is seen that since long the existing road is being used for the purpose of their regular communications.

The copy of the Palli Sabha photo and the Resolutions along with the report of the RI is annexed herewith as Annexure- BA series for kind perusal.

5. That, in reply to the averments made in para 8 to 10 of the petition, it is humbly submitted that the Divisional Forest Officer, Nayagarh Division, vide their letter dated 15.01.2025 has already intimated the facts to the Regional Chief Conservator of Forest, Bhubaneswar Circle, that no extra work, no wild life offence case was booked against any person in that particular area. As regards construction of Sri Mata Vaishnab Devi an encroachment case was booked by the revenue authorities for which they have preferred the Appeal vide OPLE Appeal No- 05/2025 pending before the Sub-Collector, Nayagarh.

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Surenara Prasad Das 
Advocate
NOTARY, CUTTACK

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The copy of the OPLE Appeal No- 05 of 2025 is annexed herewith as Annexure- C/4 for kind perusal.

6. That, in reply to the averment made in para 11 of the petition, it is respectfully submitted that the joint enquiry committee which comprises of Forest Ranger Officer, Revenue Inspector, and others visited the spot on 14.11.2024 also interacted with the villagers and find out the road approximately length of 2 Km existing Kaccha Road started from Plot No- 347 of Village- Bitalagadia to Plot No- 176 of Village- Chorakhola which passes through different Govt. plots and being used as Footpath road since more than 2 decades and by this process no cutting of trees over forest land was found or any wild life cases was booked in this particular area against any persons.

Kishana Samanta

The copy of the Inquiry report and the photographs are annexed herewith as Annexure- D/4 series for kind perusal.

7. That, in reply to the averments made in para 12 of the petition, it is humbly submitted that the joint enquiry team furnished their report that the temple has constructed over revenue land with kisam- Partbat-II & Parbat-III since 2021-2022 and the existing kachha road constructed over revenue land with kisam- Gochar, Parbat-II & Parbat-III and a small portion of existing kachha road passing through jungle kisam land which is being used by the local villagers for their regular communication.

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Advocate
NOTARY, CUTTACK

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8. That, in reply to the averments made in para-13 of the petition is denied. It is respectfully submitted that there is an existing pond over plot No.175 area Ac 1.00 decimal land stands recorded under Khata No. 3 (AbadaJogyaAnabadi) having kism-Taila-II in Mouza-Chorkhola, where wild animals used to come to drink water from the pond. The pond is at present open to enter into by wild animals. There is no boundary wall made in the field to protect the wild animals to enter upon the pond to quench their thirst. As regards Plot No.175/258 area Ac.0.71 dec, kism-Gharbari land stands recorded in the name of SachinRaut , KajalRaut son & daughter of Ajati Raut, caste- Khandayat of village- Plot No. 25/8206, Oskar City , Laxmisagar , Bhubaneswar , Khordha , which is being used as green field. It is also humbly submitted here that based on last three (3) years data available in the office of the DFO, Nayagarh it is ascertained that the area has never been visited by elephants' or any major animals as the elephants' corridor and the movement path is well defined and identified in the Jungle area which is far away from the concerned site and the same is being monitored by the Forest Dept. regularly. The Photographs of the pond and Greenfield on Plot No.175/258 are enclosed herewith as ANNEXURE-EA for kind perusal.

Keshava Samant

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 Advocate
 NOTARY, CUTTACK

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9. That, in reply to the averment in para -14 of the petition, it is humbly submitted here that the very temple which is being constructed over the Parbat Kissam land for which an Appeal is pending before the Appellate Authority and other than that no such further encroachment nor any cutting of trees over the Forest land is found out and moreover there is no such impact on environment or any way disturbing the wild life and their movement. Hence, the very application being devoid of merit be dismissed in limin.

10. That, it is humbly submitted here that the deponent craves the leave of the Hon'ble Court to file further affidavit in the matter as and when required by the Hon'ble Green Tribunal for adjudication of the matter.



by
Clerk

Kshama Sarangi
21.7.25

Deponent
Divisional Forest Officer
Nayagarh Division

CERTIFICATE

Certified that due to non-availability of cartridge papers this affidavit has been types on thick white papers.

I, the above named Deponent
solemnly affirm on.....
..... Being Identified
By.....

[Signature]
Additional Government Advocate.

Surenvra Prasad Dhai
Advocate
NOTARY, CUTTACK

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Annexure A/A

OFFICE OF THE REVENUE INSPECTOR, SARADHAPUR

Letter no. 98 dtd. 22.06.25

To

The Tahasildar, Odagion

Re: submission of report regarding present status of land in connection with OA NO.78/2025/EZ

Filed by Prafulla Kumar Pradhan and Ors. Versus State of Odisha and Ors.

Ref: Tahasil office memo no. 3264 // Judicial // 16.06.2025.

Esteemed Sir,

With a kind reference to the subject cited above I am to submit the detailed enquiry report regarding present status of land of MAA VAISHNO DEVI TEMPLE at Chorkhol as follows:

1. That, on filed verification it is found that the road approaching to plot no. 176 passes through the plot no. 193, kizam-PARBAT II, plot no. -191, kizam-PARBAT II, plot no. 76/197, kizam-JUNGLE II and plot no. 76/198, kizam-JUNGLE II.
2. That, on local inquiry it is ascertained that the road approaching to plot no. 176 is used earlier as foot path road for long years ago for using the forest area at Chorkhol by the neighbouring villagers. In view of this it seems that there is no loss of forest area due to the approaching road.
3. That, on inquiry it is ascertained that the approaching road does not cover any reserve forest land.
4. That, it is reported that there is an existing pond over the plot no. 175 with an area of Ac. 1.00 dec stands recorded under khata no. 3 which is ABADA JOGYA ANABADI having kizam-TAULA II in mouza-Chorkhol where no boundary is being made to restrict the wild animals for drinking water

As regards plot no. 175/258 with an area of Ac. 0.71 dec, kizam-GHARABARI stands recorded in the name of Sachin Rout, Kajal Rout son and daughter of Ajati Rout, caste-Khandayat Plot no. 25/8206, Oskar city, Laxmi Sagar, Bhubaneswar, Khordha which is used as green field.

This is for favour of your kind information and necessary action.

Yours faithfully

R.L. Saradhapur
R.L. Saradhapur
R.L. Saradhapur

True Copy Attested

R. Saradhapur

Divisional Forest Officer
Nayagam Division

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Aug 2, 2025, 13:25

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OFFICE OF THE REVENUE INSPECTOR, SARDHAPUR

Letter No- 98 dtd. 25.06.25

To,

The Tahasildar, Odagaon,

Sub: Submission of report regarding present status of land in connection with OA No- 78/2025/EZ filed by Prafulla Kumar Pradhan and Ors. Versus State of Odisha & Ors.

Esteemed Sir,

With a kind reference to the subject cited above I am to submit the detailed enquiry report regarding present status of land of MAA VAISHNO DEVI TEMPLE at Charkhol as follows:-

1. That, on filed verification it is found that the road approaching to plot No- 176 passes through the plot No- 193, Kissam-PARBAT II, Plot No- 191, Kissam- PARBAT-II, Plot No- 76/197, Kissam- JUNGLE-II and Plot No- 76/198, Kissam-JUNGLE-II.
2. That on local inquiry it is ascertained that the road approaching to Plot No- 176 is used earlier as foot path road for long years ago for using the forest area due to the approaching road.
3. That, on inquiry it is ascertained that the approaching road does not cover any reserve forest land.
4. That, it is reported that there is an existing pond over the plot No- 175 with an area of Ac. 1.00 dec stands recorded under Khata No- 3 which is ABADA JOGYA ANABADI having Kissam- TAILA-II in Mouza- Charkhol where no boundary is being made to restrict the wild animals for drinking water.

As regard Plot No- 175/258 with an Area Ac. 0.71 dec, Kissam- GHARABARI stands recorded in the name of Sachin Rout, Kajal Rout son and daughter of Ajati Rout, Caste- Khandayat, Plot No- 25/8206, Oskar City, Laxmi Sagar, Bhubaneswar, Khurda which is used as green field.

This is for favour of your kind information and necessary action.

Yours faithfully

Sd/-

R.I Saradhapur

OFFICE OF THE REVENUE INSPECTOR GOTISAHU

No: 126

Dt: 25/06/2025

To
The Tahasildar, Odagaon

Sub: Submission of present status report in connection with
O A No. 78/2025/EE filed by Pratul Kumar Pradhan & others

Ref: Tahasildar office, Odagaon, Letter No: 3264 Dt. 16/06/2025

Sir,

With reference to the subject cited above, I have conducted a field enquiry regarding the issues that involved in the petition of Sri Pratul Kumar Pradhan and others of village Mazarbandha. It reveals the following points,

1. As the adjoining peripheral area of the Baishnodevi Temple constructed in village - Chorakhol is concerned, only the approaching road that leads to the temple is coming under the jurisdiction of RI circle, Gotisahi. The main temple area is coming under M2 - Chorakhol which comes under RI circle, Saradhapur.
2. A Kutchha road is connected from plot No: 347 of M2 - Bitalgadia to plot No - 176 of M2 - Chorakhol having an approx. length of 2 KM.
3. The road is passing through different govt plots of M2 - Bitalgadia and M2 - Phasipalli which are coming under RI circle Gotisahi and some govt plots of M2 - Chorakhol coming under RI circle Saradhapur.
4. In Bitalgadia house, the road is passing through plot no: 347 (Gochar land) and in M2 - Phasipalli it passes through plot No: 373 (Pastur - II) and plot - 6 which is gochar land.

5. The road does not cover any reserve forest land in regards to the RI circle, Gotisahi.

6. The destruction of trees or jungle has not been occurred ^{over the} ~~at the~~ revenue land due to road construction as the road exists previously.

7. The local villagers state that the road exists approximately from 20 years ago and is being used by the neighbouring villagers for communication to the Chorakhol Jungle.

This is for favour of your kind information and necessary action.

Yours faithfully
Abhina
25/06/25
Revenue Inspector
Gotisahi

Divisional Forest Officer
Division

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OFFICE OF THE REVENUE INSPECTOR, SARADHAPUR

No. 168

Date. 18.12.2024

To

The Tahasildar, Odagaon

Sub: Enquiry report regarding joint verification of Chorokhol jungle near village Fasipalli and status of the road connected to it.

Ref: Memo No:4264/Dt:13.11.24 of Tahasil Office Odagaon.

Sir,

With reference to the subject cited above, I have made a joint enquiry along with RI, Gotisahi and Officials from Forest Dept. on Dt: 18.11.2024 and ascertained the following points.

1. A kutchha road is situated from Plot No.347 of Mz-Bitalagadia to Plot No.176 of Mz-Chorakhhol having an approximate length of 2 km.
2. The road goes through different govt plots of mz-Bitalagadia, mz-Fasipalli and mz-Chorakhhol.
3. In mz-Chorakhhol the road is situated on Plot No- 191 & 193 of Kissam- Parbat Dui and on Plot No- 76/197 & 76/198 of Kissam- Jungle Dui.
4. On Jungle Dui Kissam land the road has an approximate length of 200 mtr.
5. The details of the lands used in mz-Bitalagadia and mz-Fasipalli will be ascertained by RI, Gotisahi
6. The road doesn't cover any reserve forest land.
7. As per the locals, the road exists approximately 20 years ago and is being used by neighboring villagers for communication to Chorakhhol Jungle.
8. The details of hunting animals and cutting of trees in the said jungle will be ascertained and reported by the Officials of Forest Dept.

This is submitted for your kind information and necessary action.

Yours faithfully

18.12.2024

Revenue Inspector, Saradhapur

True Copy Attested

Divisional Forest Officer
Nayagarh Division



Schedule I Form No.39-A

ଖତିୟାନ

ଖେତର : ବୋରଖୋଳ

ତହସିଲ : ଡେରା

ପଞ୍ଚାୟତ : ଡେରା

ତହସିଲ ନମ୍ବର : 324

ଖତିୟାନ ନମ୍ବର : 118

ବିଭାଗ : ନୟାଗଡ଼

ଖତିୟାନର ନାମ ଓ
ଖେତର ବା ଖତିୟାନର
କ୍ରମିକ ନମ୍ବର

ଓଡ଼ିଶା ସରକାର ଖେତର ନମ୍ବର 1

୧) ଖତିୟାନର କ୍ରମିକ ନଂ

2/38

୨) ପ୍ରକାର କାମ, ପିତାଙ୍କ
ନାମ, ବାପି ଓ ବାପାଙ୍କର

ସଚିନ ରାଉତ, ବାବୁଲ ରାଉତ ପି: ଅକାଟି ରାଉତ ବା: ଖଣ୍ଡାପାଟ ବା: ପୁର ନଂ 25/8206 ଓସ୍
କାର ପି. ଟି. ଲକ୍ଷ୍ମୀସାଗର, ଭୁବନେଶ୍ୱର ପୋ.ଅ/ଆନା- ରକ୍ଷାସାଗର ଡି- ଖୋର୍ଦ୍ଧା

୩) ମୂଲ୍ୟ

ରାଶି

୪) ବେସ	ଲକ୍ଷକର	ଖଜଣା	ବେସ	ନିର୍ଦ୍ଧାରଣ ବେସ		୫) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖତିୟାନ ବିବରଣୀ
				ଓ ଅନ୍ୟାନ୍ୟ ବେସ ରହି କିଛି ଥାଏ	ମୋଟ	
		6.00	4.00	0.50	10.50	

୬) ବିଶେଷ ଅନୁସୂଚୀ
ସହି ବିକ୍ରି ଥାଏ

ଦାଖଲ ଖାତର କେଶ ନଂ 383/2023 ପୁରୁଣା ମୁଦାବର ପୁର ନଂ 176/230 ଏଠାରେ ପୁରା ପୁରା 176/231
ଏଠାରେ ପୁରା ପୁରାତନ ଖାତ ନଂ 2/17 କୁ ଦାଖଲ ଖାତର କେଶ ନଂ 382/2023 ପୁରୁଣା ମୁଦାବର ପୁର ନଂ
176/238 ଏଠାରେ ପୁରା ପୁରା 176/239 ଏଠାରେ ପୁରା ପୁରାତନ ଖାତ ନଂ 2/21 କୁ

True Copy Attested

Saranga

Divisional Forest Officer
Nayagarh Division

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ଅତିରିକ୍ତ ଖାତର ଡାକ୍ତରୀ :



Schedule I Form No 39-A

Record of Rights

Revenue Village: Chorkhola

Tehsil: Odagaon

Police Station: Odagaon

Tehsil No: 324

Police Station: 118

District: Nayagarh

Name of Land Lord & Khewat No or Records of Rights Serial No:		Government of Odisha Khewat No. 1				
1) Serial No of RoR		2/38				
2) Name of Tenant/ RoR Holder with Father Name, Caste and Residential Address		Sachin Rauta, Kajal Rauta , F - Ajati Rauta , Caste- Khandayat. Res: Plot No. 25/8206 Oscar City. Laxmisagar, Bhubaneswar. Po/PS- Laxmisagar, Dist- Khordha.				
3) Type of Rights	Rayati					
4) Payment	Water tax	Rent	Cess	Nistar Cess & Other Cess if any	Total	5) Details of Cumulative Rent
		6.00	4.00	0.50	10.50	
6) Special Description (if Any)	As per order passed in MC No. 383/2023 refer to plot No. 176/230 Ac 0.33, plot No. 176/231 Ac 0.17 deducted from Old khata No. 2/17 & as per order passed in MC No. 382/2023 refer to plot No. 176/238 Ac 0.33, refer to plot No. 176/239 Ac 0.17 deducted from old khata No. 2/21.					
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Date of Final Publication:						
Scheduled Date of Rent:						
National Informatics Centre, Odisha						

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ବିଭାଗ : 258		ମୌଜା : ଗୋରଖୋଇ		ଜିଲ୍ଲା : ନୟାଗଡ଼		
କ୍ର. ସଂ.	ବିସ୍ତାରଣ ପୂର୍ବରୁ ଖାତା ନଂ.	ନିୟମିତ ବିଭାଗିତ ବିବରଣୀ ଓ ଚୌହଦି	ରଜବା			ମଟା
			ଏକର	ବି	ସେକ୍ସ	
୧	୨	୩	୧୦	୧୧	୧୨	
176/230	ଶାରଦ ଚିନି		0330		0.1335	
176/231	ଶାରଦ ଚିନି		0170		0.0688	
176/232	ଶାରଦ ଚିନି		0330		0.1335	
176/239	ଶାରଦ ଚିନି		0170		0.0688	
			1000		0.4046	

True Copy Attested

KSamanta

Divisional Forest Officer
Nayagarh Division

ରାଷ୍ଟ୍ରୀୟ ସ୍ୱତନ୍ତ୍ର ବିଭାଗ କେନ୍ଦ୍ର, ଓଡ଼ିଶା

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SI No of RoR: 2/38		Revenue Village: Chorakhola				District: Nayagarh
Plot No & Name of Chaka	Land Type & Plot Rent	Details of Land Type & Boundary	Area			Remarks
			Acre	Decimal	Hectare	
7	8	9	1	0	11	12
176/230	Sarad III		0	330	0.1335	
176/231	Sarad III		0	170	0.0688	
176/238	Sarad III		0	330	0.1335	
176/239	Sarad III		0	170	0.0688	
4 Plots			1	000	0.4046	

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OFFICE OF THE FOREST RANGE OFFICER, ODAGAON
FOREST, ODAGAON

Memo No...../Date.....

To,

The Tahasildar,
Odagaon TahasilSub: Information regarding joint verification of encroachment of Govt.
land & protection of wildlife petition by Ghanashyam Pradhan
and others of Magarbandha Village.

Ref: Memo No- 9076 dt. 14.11.2024 of D.F.O, Nayagarh.

Madam,

With reference to memo no cited above, I would like to inform you that I along with R.I Saradhapur R.I Gotisahi , Forester Odagaon section, FG Sakeri beat proceeded to the spot on dt. 18.11.2024 and verified the spot and found the fact as that Maa Vaishnodevi Temple, Alati Mandap, Prasad Mandap and road is under construction in Plot No- 177/196, under Khata No- 04, Abada Ajogya Anabadi Kissa- Parbat-2 land, van Mandap, Mahaveer Kohari, Toilet, Shoe stand and Bhairabnath Temple is under construction in Plot No- 174, under Khata No- 04, Abada Ajogya Anabadi Kissam- Parbat-2, land. All the works has been done in Govt. Revenue land and construction work started from the year 2021-22. Another road from Nathiapalli to Charkhola total length is 1400 mtr. The Road was used by the villagers earlier as footpath road. The road lands in Parbat-2 & Parbat-3 land over 1160 mtr in Govt. Revenue land and another 240 mtr land is in jungle-2, Kissam land.

Therefore, I request you may kindly be taken necessary steps to stop the illegal construction in Govt. land.

Yours faithfully

Sd/-

Forest Range Officer,
Odagaon Range.**Memo No- 1197 Date. 17.12.24.**Copy forwarded to the Divisional Forest Officer, Nayagarh Division
for information and necessary action.

Yours faithfully

Sd/-

Forest Range Officer,
Odagaon Range.

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OFFICE OF THE
GRAM PANCHAYAT, SARADHAPUR

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଶରଧାପୁର

AT - SARADHAPUR, BLOCK - ODAGAON, DIST - NAYAGARH, STATE - ODISHA, PIN - 752080

Letter to

Date 22.12.2019

ବିଦ୍ୟାଳୟ ପତ୍ର

ପଠକୃତ୍ ସର୍ବସାଧାରଣଙ୍କ ଅବଗତ କରାଇବା ଓ ଏ ସମ୍ବନ୍ଧରେ ସୁଚାରୁମତ
ଦେବା ବିଦ୍ୟାଳୟ କର୍ମଚାରୀଙ୍କୁ ଜଣାଇବା ଓ ନିମ୍ନଲିଖିତ ନୀତିରୁ ମଧ୍ୟ
କୃତ୍ୟ ଶେଷରେ ଉକ୍ତ ନୀତିରୁ ମଧ୍ୟ କୃତ୍ୟ ଶେଷରେ ଉକ୍ତ ନୀତିରୁ
ଅନୁଷ୍ଠାନିକ ଯୁକ୍ତ ସାବାଜୀଗଣଙ୍କୁ ଜଣାଇବା ପାଇଁ
ଆବଶ୍ୟକ ହେଲେ ତନୁ ନୀତିରୁ ଓ ସମ୍ବନ୍ଧରେ ମଧ୍ୟ
ଆବଶ୍ୟକ କାର୍ଯ୍ୟକ୍ରମ ଓ ନୀତିରୁ ଉକ୍ତ ନୀତିରୁ ଉକ୍ତ ନୀତିରୁ

True Copy Attached

Sarangi

Divisional Forest Officer
Nayagarh Division

Sarangi
Saradhapur G.P.

Page-13

OFFICE OF THE GRAM PANCHAYAT, SARADHAPUR
AT – SARADHAPUR, BLOCK- ODAGAON, DIST- NAYAGARH . STATE-
ODISHA, PIN-752080

Letter No.....

date.....

DECLARATION

It is hereby informed to all public that an important notice published that a narrow shape of road passes through Fasipalli via-Nathiapalli to Chorkhol with kisam-Taila-II etc. and lying since years together. And at the time of requirement/necessity , peoples are using the same for which the road has been widen.

Sd/-

Sarapanch,
Saradhapur, GP

Annexure- B/5

page 13 –Original Odia version typed to English

-IX-

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OFFICE OF THE
GRAM PANCHAYAT, SARADHAPUR

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଶରଧାପୁର

AT - SARADHAPUR, BLOCK - ODAGAON, DIST - NAYAGARH, STATE - ODISHA, PIN - 752080

Letter No

ଓ'ମା'

Date: 2.12.2022

ସହା ସ୍ୱକ୍ଷୟକୃତ୍ୱେଣ ଆଜି ୦୧.୧୨.୨୦୨୨ ଡିଏମ
 ଦିନ ନିକ୍ଷେପି ନିଆମଣ୍ୟ ଗୋ ଆମ୍ଭଙ୍କ ବନ୍ଧୁଙ୍କୁ ୨ ଆମ୍ଭ
 ପୁରୁଣା କାହିତାଗାଠ୍ୟ' ଗଣିଲେ ସୁଦ୍ଧା ଚୋରମୋଲ ୩୦୦୦
 ଖାଲି ମାଲି ୨ ଲିଟି ନିକ୍ଷେପିତାଗାଠ୍ୟ' ଯିକ ଶ୍ରଦ୍ଧାଲିଖି
 (ଅକର୍ଷ ୨୧୨୯) ଅନୁଭୋଦ କରାଗଲା. ଆମ୍ଭଙ୍କୁ
 କମ୍ପ୍ୟୁଟର ଅନୁଭୋଦି ଶୁଣା ଯାଏ, ଯେ ନିକ୍ଷେପି
 ମାଲିକ ଗଣିଲେ, ଆମ୍ଭଙ୍କୁ ମାତ୍ର ଚାଲୁ ଚାଲୁ
 ସାମ୍ବଲୋଗ କରୁ. ସହଯୋଗ ଆମ ୨ ଚଳୁ
 ଅଧିକ ୨୩୨୦୧୫, ମାଲି ଅଧିକାରିକ ଗାଠ୍ୟ.

True Copy Attested

W. Saran

Divisional Forest Officer
Nayagarh Division

Ch
Sarapanch
Saradhapur G.P.

Page-14

OFFICE OF THE GRAM PANCHAYAT ,SARADHAPUR
AT-SARADHAPUR, BLOCK -ODAGAON, DIST-NAYAGARH,STATE-ODISHA
PIN-752080

Letter No.....

date 02.12.2022

OMM MAA

It was unanimously decided on dated 02.06.2021 that to fulfill our long awaited hope a devotee Ajati Raut was requested to construct temple of mother Goddess at Chorakhol in the Panchayat. He took the responsibility to construct the temple on request of the residents of this Panchayat. We will cooperate him in this regard for which our region will prosper by getting blessings of mother Goddess.

Sd/-
Sarapanch
Saradhapur , GP

Annexure-B/5

Page-14 Original Odia version typed to English.

Page 15

OFFICE OF THE SARANKUL GRAM PANCHAYAT,
AT/P.O/PS -SARANKUL, DIST-NAYAGARH, PANCHAYAT SAMITI ODAGON

Letter No.....

date

In this meeting held on 24.11.2022, it was unanimously decided that a new temple of Maa Vaishno Devi will be built in village- Chorakhola (Unhabitated) . This will fulfill the long awaited hopes of the people of this area and people o this locality will get the opportunity to be blessed. Since the financial condition of the people of this area is not good, the well known Ajati Raut father of Kajal Raut (Settler) of Sri Maa Vaishno Devi Charitable Trust , was requested to take the responsibility for construction of the temple for which the people of the this locality will cooperate in the matter.

Sd/-

Sarapanch
Sarankul , GP

Annexure-B/5**Page-15 Original Odia version typed to English.**

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OFFICE OF THE MAGARBANDHA GRAMPANCHAYAT

AT-MAGARBANDHA, P.O.-BINAYAKPUR, BLOCK-ODAGAON, DIST-NAYAGARH

Letter No.....

Date.....

ଅନୁସଂଖ୍ୟା - ୧୧୭୯୧ - ୨୦୧୧

ଆଜ୍ଞା ପ୍ରମାଣପତ୍ର . ନଗରପାଳ

ନାମାଂଶୁକ୍ତେ ଜଣ ସମ୍ପର୍କରେ ପରା ଅନୁଷ୍ଠିତ ହେବ . ସର୍ବପାଳି ଶ୍ରଦ୍ଧା
 ସୁଦ୍ଧି ହେବା ପା ମା କେନ୍ଦ୍ର କୋର୍ଟରେ ଜଣ ନିଜେ ମାମୁଲି ନିର୍ଦ୍ଦେଶ ନିମନ୍ତେ
 କେନ୍ଦ୍ର କୋର୍ଟରେ କାର୍ଯ୍ୟକ୍ରମ କରାଯିବ ନାମାଂଶୁକ୍ତେ ନେ ସୁଦ୍ଧି ନାମାଂଶୁକ୍ତେ
 ଜଣେ ଶ୍ରଦ୍ଧାଳୁ ଶ୍ରୀମତୀ ସମାଜି ହାତରେ ମାମୁଲି ନିର୍ଦ୍ଦେଶ ଗର୍ଭ ଅନୁଷ୍ଠାପ
 କରାଯିବ କେବେ ବି ମାମୁଲି ନିର୍ଦ୍ଦେଶ ଗର୍ଭ ଅନୁ ଅଧିକାରୀ ମଧ୍ୟ ଅନୁ
 ପ୍ରମୋଦ କରୁନା ଗର୍ଭ ପୁଣି କରୁନା . ଶ୍ରଦ୍ଧାଳୁ ସୁଦ୍ଧି ନାମାଂଶୁକ୍ତେ
 ମାମୁଲି ବି ନିର୍ଦ୍ଦେଶ ହେବ . ଆନୁମତି ପର୍ଯ୍ୟନ୍ତ କୌଣସି ହାତ ପାମାଳିକ
 ବି ଅଧିକାରୀ କରାଯିବ ନାମାଂଶୁକ୍ତେ ପ୍ରମାଣ ହେବ ଶ୍ରଦ୍ଧା ହେବି ହେବି .

True Copy Attested

K Samant

Divisional Forest Officer
Nayagarh Division

Bhugab Pradhan
P. S. Member
Magarabandha G. P.

Sukanti Pradhan.

Sarpanch
Magarabandha G. P.

Page-16

OFFICE OF THE MAGARABANDHA GRAM PANCHAYAT,
AT- MAGARABANDHA , POST- BINAYAKPUR , BLOCK-ODAGAON,
DIST-NAYAGARH

Letter No.....

date

On dated 05.02.2021 an important meeting was held in the office of the Magarabandha Gram Panchayat and unanimously informed that a place named Barapalli had been selected for construction of new temple of Maa Vaishno Devi under Chorakhol village. In addition that one of the devotee namely Ajati Raut was requested to take the responsibility to build the temple. For construction of the temple, we the people of this Panchayat will fully support him. Construction of the temple at the proposed site will increase the religious sentiment of the people and make the social and financial life style easier along with enlighten our expectations.

Sd/-

P .S Member

Magarabandha GP

Sd/-

Sarapanch

Magarabandha , GP

Annexure-B/5**Page-16 Original Odia version typed to English.**

-X-

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OFFICE OF THE
GRAM PANCHAYAT, BHADIKILA

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଭାଡ଼ିକିଳା

AT - BHADIKILA, BLOCK - ODAGAON, DIST - NAYAGARH, STATE - ODISHA, PIN - 752080

Letter No. ୩

Date: ୦୭ - ୦୭ - ୨୦୨୧

ଅନୁପାତ ୦୭ - ୦୭ - ୨୦୨୧ ... ଯାହା ଗ୍ରାମପଞ୍ଚାୟତ, ଭାଡ଼ିକିଳା
 କାର୍ଯ୍ୟାଳୟରେ ଏକ ଗୁରୁତ୍ୱପୂର୍ଣ୍ଣ ଯୁକ୍ତ ଅନୁକୃତ ଯୋଗ୍ୟ ଶ୍ରମିକଙ୍କୁ କ୍ରମ
 ଗୁଚ୍ଛିତ ଯୋଗ୍ୟ ଭାବେ 'ନା' କେଟିଗ୍ରାମପଞ୍ଚାୟତର ଏକ ଯୁକ୍ତ ନିର୍ମାଣ
 ନିମନ୍ତେ ଯୋଗ୍ୟଭାବରେ କର୍ମଚାରୀଙ୍କୁ ଉପଯୁକ୍ତ ମନେ ରଖାଯାଇ ଏକ ପ୍ରତି
 ନାମରେ ନିଜେ ପ୍ରସ୍ତାବ ଗ୍ରହଣ କରି ଅନୁକୃତ ନିର୍ମାଣ କାର୍ଯ୍ୟ
 ଆରମ୍ଭ କରି କର୍ମଚାରୀ ଏକ ଏକ ନିର୍ମାଣ କାର୍ଯ୍ୟ ଯାହା ଅନୁକୃତ
 ନାମରେ କର୍ମଚାରୀ ପ୍ରସ୍ତାବ କରାଯାଇ ପୁଣି ତାହାକୁ ପ୍ରସ୍ତାବ
 ପ୍ରଦାନ କରି ନିର୍ମାଣ କାର୍ଯ୍ୟ ଆରମ୍ଭ କରି ଦର୍ଶି ଶୁଭା
 କୃତ୍ରି ଯୋଗ୍ୟ ସାମାଜିକ ଓ ଅର୍ଥନୀତିକ ଉନ୍ନତୀକରଣ ପ୍ରଣାଳୀ
 ଆଗା ଉନ୍ନତ ଯୋଗ୍ୟ ।

True Copy Attested

(Signature)

Divisional Forest Officer
Nayagarh Division

Bhatarajali Sahoo

Sarapanch
Bhadikila G.P.

Page~~17~~

OFFICE OF THE GRAM PANCHAYAT BHADIKILA,
AT- BHADIKILA, BLOCK -ODAGAON, DIST-NAYAGARH, STATE- ODISHA,
PIN-752080

Letter No.....

date 06.02.2021

On dated 06.02.2021 an important meeting was held in the office of Gram Panchayat Bhadikila and unanimously approved that an appropriate place namely Barapalli in village- Chorakhol has been selected for construction of Maa Vaishno Devi temple and one devotee of Mother Goddess namely Ajati Raut was requested to build the temple. We the people of this locality firmly decided that we will support him as practicable as possible. Construction of the temple at the proposed site will increase the religious sentiment of the people and make the social and financial life style easier along with enlighten our expectations.

Sd/-

Sarapanch

Bhadikila , GP

Annexure-B/5**Page-17 Original Odia version typed to English.**



- X -

True Copy Attested

Banavaj

Divisional Forest Officer
Nayagarh Division



X-

Arjun Kumar
 EIS (Senior)

True Copy Attested

(Signature)

Divisional Forest Officer
 Nayagarh Division

~~20~~
Order sheet details

Annexure C/4

Details:

Court name : Addl Tahasildar I, Odagaon	Case type : OPLE
Case no. : 4-205/2024	Case year: 2024
Case institution date : 12/09/2024	

Sri Mata Vaishno Devi Charitable Trust Taraf president Kajol Rout Do Ajati Rout At Bhubaneswar	Mobile No. 8112005221	Addl Tahasildar Odagaon	Mobile No. 9938143948
---	--------------------------	----------------------------	--------------------------

Land Record Details :

District	Tahasil	Village	Khatiyon	Plot	Transaction Area	Unit
Nayagarh	Odagaon	୧୦୧୦୧୧୧୧	4	177/196	2.0000	Acres

Case Action Details :

Action	Action Date	Details
Admissional 2009/2024		<p>Perused the report of RI Saradinapur in Form "G" on the encroachment of the following schedule of Govt land by Sri Mata Vaishno Devi Charitable Trust taraf president Kajol Rout D/O Ajati Rout of Bhubaneswar Dist-Khurda</p> <p>Register a Case.</p> <p>Issue notice to the encroacher U/S-9 of OPLE Act to file show cause as to why action U/S-4,6 & 7 of the OPLE Act shall not be taken against his/her for such unauthorized occupation of Govt. land Case to 27.09.2024</p> <p>Typed to my dictation & Connected by me.</p> <p align="right">Tahasildar, Odagaon</p> <p align="center"><i>[Signature]</i> Tahasildar, Odagaon</p>

True Copy Attested

[Signature]

Divisional Forest Officer
Nayagarh Division

~~28~~ **TYPED COPY**

ORDER SHEET DETAILS

Details

Court Name: Addl. Tahasildar, Odagaon	Case Type: OPLE
Case No- 4-205/2024	Case year: 2024
Case institution date : 12.09.2024	

	Mobile No		Mobile No
Sri Mata Vaishno Devi Charitable Trust, Taraf President Kajol Rout Do Ajati Rout at Bhubaneswar	8112005221	Addl. Tahasildar, Odagaon	9938143948

Land Record Details

District	Tahasil	Village	Khatiyar	Plot	Transaction Area	Unit
Nayagarh	Odagaon	Chorkhol	4	177/196	2.0000	Acre

Case Action Details:

Action	Action date	Details
Admission	12/09/2024	<p>Perused the report of RI Saradhapur in Form "G" on the encroachment of the following schedule of Govt. land by Sri Mata Vaishno Devi Charitable Trust taraf President Kajol Rout, D/O- Ajati Rout of Bhubaneswar, Dist- Khurda.</p> <p>Register a case.</p> <p>Issue Notice to the encroachers U/s 9 of the OPLE Act to file show cause as to why action U/s 4,6 & 7 of OPLE Act shall not be taken against his/ her for such unauthorized occupation of Govt. land Case to 27.09.2024.</p> <p>Typed to my dictation & corrected by me.</p> <p style="text-align: right;">Sd/- Tahasildar, Odagaon</p>

-21-

IN THE COURT OF THE SUB-COLLECTOR, NAYAGARH

OPLE APPEAL CASE NO.....05...../2025

IN THE MATTER OF:

An application U/S 12 of the OPLE Act, 1972.

AND

IN THE MATTER OF:

An appeal to set aside the impugned notice of eviction in
eviction case no-4-205/2024 & 4-206/2024 dated 27.1.2025
passed by learned Tahasildar, Odagan, Nayagarh.

AND

IN THE MATTER OF:

SHRI MATA VAISHNO DEVI CHARITABLE Trust, Plot no-
25/2806, OSCAR CITY, Laxmisagar, Bhubaneswar, Khurdha
represented through its Settler-cum-Managing Trustee, Miss
Kajal Rout ,Appellant

Versus

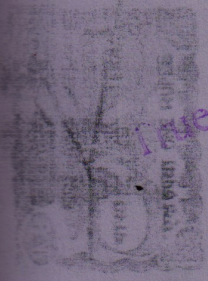
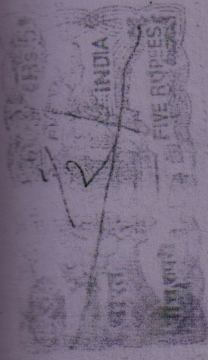
TAHASILDAR, Odagaon, Nayagarh, At/Po- Odagaon, Dist-
Nayagarh Respondent

V. Samanta
Divisional Forest Officer
Nayagarh Division

The memorandum of appeal of the appellant
named above beg to state as follows:

- 1) That the appellant on the capacity of Settler-cum-Managing Trustee as well as Village representatives of more than five Gram Panchayats adjoining the impugned case land, challenges the order of the Learned Tahasildar, Odagaon in OPLE Case No-4-205/2024 & 4-206/2024.
- 2) That the suit land is purely a Govt. land, communal in nature recorded in Kisam "Ardha Jungle" in Khata No-04, Plot No-177/196, an area of Ac. 9.88 dec. Revenue village-CHORKHOLE.

04-03-25



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CP-112
A/3/25

-2-

- 3) That the Suit plot being communal in nature, MATA VAISHNO DEVI was being worshipped by the villagers since 1990 in the small cottage/cave.
- 4) That the villagers of more than five Gram Panchayats, these are Magarabandha, Gotisahi, Bhadikila, Solapata, Machhipada and Sradhapur passed resolutions in their respective Gram panchayats on dated 22/09/2021, 27/09/2021, 29/09/2021 have approached the present appellant for development of the deity institution and the villagers as well came forward with their respective voluntary donation & physical labour/support for construction of a new Temple for the deity "Mata Vaishno Devi". Copies of the resolutions have been submitted to learned Collector & other concerned authorities in submitting her reply to the eviction notice. The copies of the above resolutions are annexed herewith as Annexure-1 series.
- 5) That after initiation of eviction notice, through several meetings and reports were submitted before different public authorities to the effect, the R.I concerned, Without proclamation and verifying the land records and field status submitted his report and the learned Tahasildar, Odagaon relying upon an illegal and mendacious report of the R.I, Saradhapur has issued the eviction notice, which is illegal and erroneous in the eye of law. Copy of the eviction notice dated 27.1.2025 in case no. 4-205/2024 & 4-206/2024 are filed herewith as Annexure-2 series.
- 6) That the Appellant has submitted her reply/show cause before the learned Tahasildar assigning the pre developmental aspect of the existing deity institution and settlement of the schedule case land in its favour under sub-section 3(Sec-8(A) of the OPLE Act. But, the learned Tahasildar without proper appreciation of the facts & law, arbitrarily & whimsically passed the eviction order which is contrary to law & liable to be set aside.

Copy Attested

W. Samant

Divisional Forest Officer
Nayagaon Division

- 23 -

Being aggrieved by the impugned order of the Tahasildar Odagaon in eviction Case No. 4-205/2024 & 4-206/2024 the appellant prefer this appeal on the following grounds amongst others.

GROUND

- i) For that impugned order dated 27.1.25 in eviction case no-4-205/2024 & 4-206/2024 passed by the learned Tahasildar, Odagaon is otherwise illegal, perverse and contrary to law, hence liable to be set aside.
- ii) For that the learned Tahasildar without applying his common sense has passed the impugned order relying upon the biased report of the R.I concerned, holding the appellant to be an encroacher thereof which needs to be set aside.
- iii) For that the learned Tahasildar has not followed of the executive instructions, circulars & guidelines of the state govt., while dealing the case for the settlement of govt. land.
- iv) For that the applicant has claimed before the learned Tahasildar to settle the case suit land, but the Tahasildar while passing the order has completely ignored the appropriate OGLS Act applicable in the present case in the provision of law.
- v) For that U/S 8(A) of OPLE Act, such land can be settled, but the learned Tahasildar without verifying the field status and communal nature of the suit land has passed eviction notice arbitrarily.
- vi) For that without giving sufficient opportunity to the villager for being heard & keeping the public in darkness & without proper proclamation of public notice the learned Tahasildar relying upon the report of R.I has passed the eviction notice.
- vii) For that the learned Tahasildar knowing well of the fact of appellant's approach for settlement /lease of the land, has neither kept in abeyance the eviction notice nor advised the applicant to approach the appropriate forum and without having any lawful jurisdiction & authority has

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[Signature]

Divisional Forest Officer
Mungam Division

-2X-

entertained the false & frivolous R.I report and passed the eviction order, which is otherwise illegal, unjust and contrary to law & needs to be set aside instantly.

PRAYER

It is therefore prayed that this Hon'ble court would be graciously pleased to admit the appeal, issue notice, call for the LCR from the Tahasildar, Odagaon and after hearing the parties necessary order/orders may kindly be passed to set aside the impugned order date-27.1.20s24 in OPLE cae no. 4-205/2024 & 4-206/2024 passed by the learned Tahasildar, Odagaon respectively & allow this appeal on merit and to pass any order/orders/direction/directions as deemed fit and proper in the facts and circumstances of this case. And for this act of kindness the appellant shall as in duly bound ever play.

Nayagarh
Dt. 04/03/2025

Laxmidhar Rout
By the Appellant
Through the Advocate

CERTIFICATE

Certified that the grounds set forth in this appeal are good grounds and I under take to support the same at the time of hearing and typed on white thick paper due to non-availability of cartridge paper.

True Copy Attested

K. Saran

Divisional Forest Officer
Nayagarh Division

Laxmidhar Rout
Advocate

- 25 - Annexure D/A

JOINT VERIFICATION OF ENCROACHMENT OF GOVT. LAND AND PROTECTION OF WILDLIFE IN VILLAGE- CHORAKHOLA AS PER ORDERS COMMUNICATED VIDE MOMO NO. 9076 DATED 14.11.2024 OF DIVISIONAL FOREST OFFICER, NAYAGARH FOREST DIVISION, NAYAGARH.

As per petition received from Ghanashyama Pradhan and others of village Magarabandha, the D.F.O Nayagarh Forest Division, Nayagarh directed the under the signatory to conduct joint enquiry into the petition. The petition was enquired jointly by Forest Range Officer, Odagaon Range, RI Gousahi, RI Saradhaur and Forest Guard, Sakeri on 18.11.2024. During spot verification, it is found that Maa Vaishnav Devi Temple, Alati Mandap, Prasad Mandap and road is under construction over plot No. 177/196, Kism- Parbat-II under Govt. Khata No. 04 (Abada Ajogya Anabadi) in village -Chorakhola and Jagyan Mandap, Mahaveer Kothari, Toilet, shoe stand and Bairabanath temple is under construction in plot No. 174 kism-Parbat-II under Govt Khata No. 04 (Abada Jogya Anabadi Khata). As regards road, an existing kuchha road has been started from Plot No. 176 of village- Bitalgadia to Plot No. 176 of village- Chorakhola having an approximate length of 2 kilometers. The existing Kuchha road passes through different govt. plots of village- Bitalgadia, Fasipalli and Chorakhola and used by the villagers as footpath road.

However, in village Chorakhola the Kuchha road passes through Plot No. 191 & 193 of kism- Parbat-II. Only a length of 240 meters existing kuchha road approximately 20 years ago has been constructed over Jungle kism of land which is being used by the neighbouring villagers from their long time communication to Chorakhola Jungle. The unauthorized construction work has been started from the year 2021-22 approximately over Parbat-II kism of land.

As regards destruction of forest species, trees etc it is found that till now no wild life case was booked in that area or against any person. No tree cutting over forest land /revenue land has been noticed till now. Due to unauthorized construction over govt land an encroachment case was booked by the revenue authorities which is now under process.

18/11/24
Forest Guard Revenue Inspector Revenue Inspector
Sakeri Gousahi Saradhaur

18/11/24
Forest Range Officer
Odagaon Range

Hacita Baral



TYPED COPY

JOINT VERIFICATION OF ENCROACHMENT OF GOVT LAND AND PROTECTION OF WILDLIFE IN VILLAGE- CHARAKHOLA AS PER ORDERS COMMUNICATED VIDE MEMO NO- 9076 DATED 14.11.2024 OF DIVISIONAL FOREST OFFICER, NAYAGARH FOREST DIVISION, NAYAGARH.

As per petition received from Ghanashyam Pradhan and others of Village- Magarbandha, the D.F.O Nayagarh Forest Division, Nayagarh directed the under the signatory to conduct joint enquiry into the petition. The petition was enquired jointly by Forest Range Officer, Odagaon Range, RI Gotisahi, RI Saradhapur and Forest Guard, Sekeri on 18.11.2024. During spot verification, it is found that Maa Vaishno Devi Temple, Alati Mandap, Prasad Mandap and road is under construction over Plot No- 177/196, KISSAM- Parbat-II, under Govt. Khata No- 04 (Abada Ajogya Anabadi) in Village- CHorakhola and Jagyan Manap, Mahaveer Kothari, Toilet, Shoe stand and Bairabanath Temple is under construction in Plot No- 174, KISSA- Parbat-II under Govt. Khata No- 04 (Abada Jogya Anabadi Khata). As regards road, an existing kuchha road has been started from Plot No- 147 of Village- Bitalagadia to plot No- 176 of Village- Charakhola having an approximate length of 2 kilometers. The existing kuchha road passes through different Govt. plots of Village- Bitalgadia, Fasipalli and Charakhola and used by the villagers as footpath road.

However, in village Charakhola the Kuchha road passes through Plot No- 191 & 193 of KISSAM- Parbat-II only a length of 240 meters existing kuchha road approximately 20 years who has been constructed over Jungle kissam of land which is being used by the neighbouring villagers from their long time communication to Charakhola Jungle. The unauthorized constructin work has been started from the year 2021-22 approximately over Parbat-II kissam of land.

As regards destruction of Forest species, tree etc. it is found that till now no wild life offence case was booked in that area or against any person. No tree cutting over forest land revenue land has been noticed till now. Due to unauthorized construction over Govt. land an encroachment case was booked by the Revenue authorities which is now under process.

Sd/-

Forest Guard
Sakeri

Sd/-

Revenue Inspector
Saradhapur

Sd/-

Forest Range Officer
Odagaon Range

-26-

Answer 5/1-
E. S. S. S. S. S.



True Copy Attested

W. Saranga

Divisional Forest Officer
Nayagarh Division

-27-



Latitude: 20.064885
 Longitude: 85.036097
 Elevation: 145.48115 m
 Accuracy: 1.6 m
 Time: 18-11-2024 12:03 PM

True Copy Attested

K. Barangi

Divisional Forest Officer
 Nayagarh

-X-

Annexure E/4

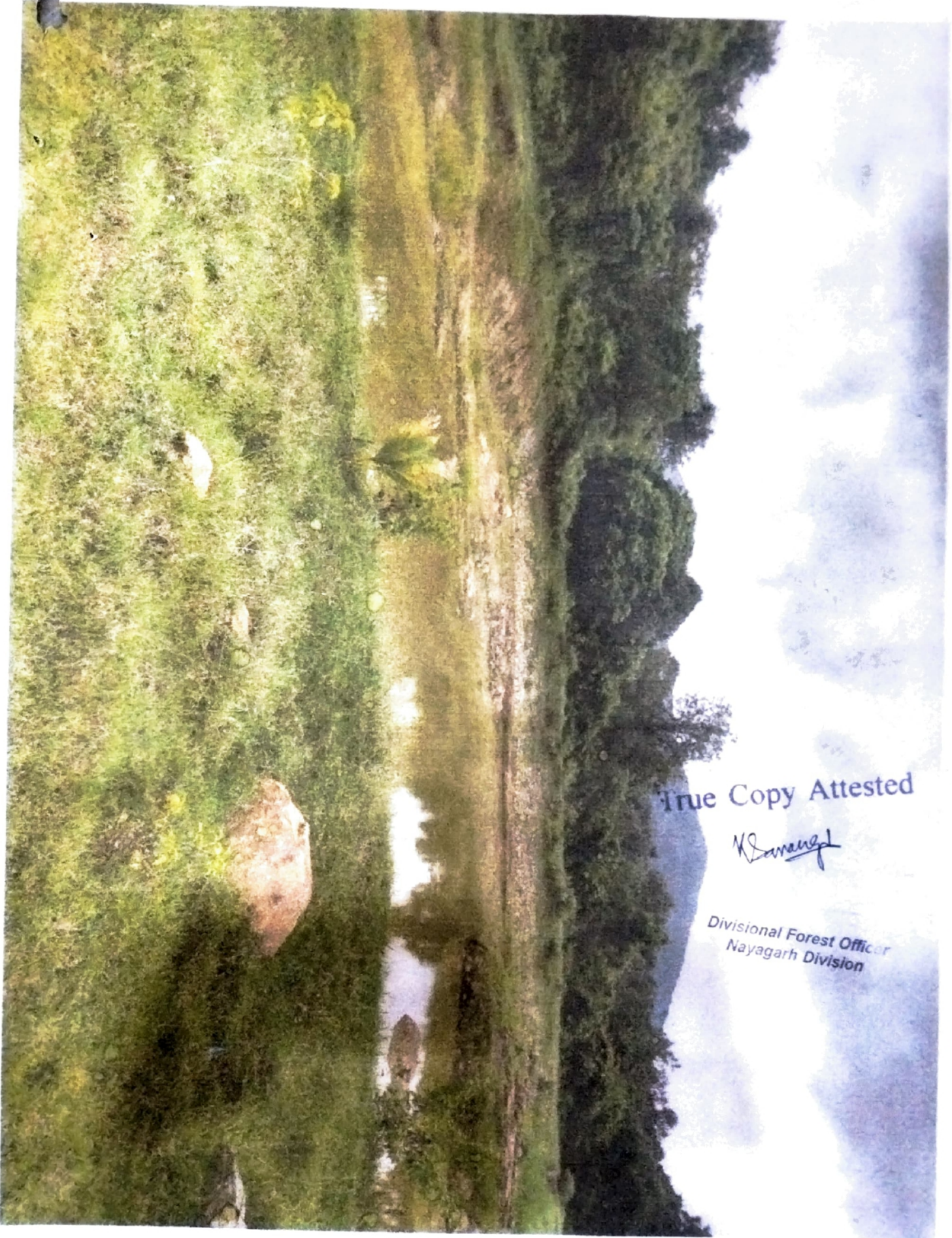


True Copy Attested

V. Sanyal

Divisional Forest Officer
Nayagarh Division

- 2X -



True Copy Attested

K. Samant

Divisional Forest Officer
Nayagarh Division